

**IN THE INCOME TAX APPELLATE TRIBUNAL,
KOLKATA 'B' BENCH, KOLKATA
[Virtual Court Hearing]**

**Before Shri P.M. Jagtap, Vice-President
& Smt. Madhumita Roy, Judicial Member**

**I.T.A. No. 942/KOL/2019
Assessment Year: 2014-2015**

***Ambuja Realty Development Limited,.....Appellant
Block-4B, 6th Floor, Premises No. IIF/11, Action Area-II,
New Town, Kolkata-700160
[PAN: AAFCA4593G]***

-Vs.-

***Principal Commissioner of Income Tax-5, Kolkata,.....Respondent
Aayakar Bhawan Poorva,
Shantipally,
Kolkata-700107***

Appearances by:

*Shri N.S. Saini, Advocate, for the Appellant
Shri Imokaba Jamir, CIT, D.R., for the Respondent*

Date of concluding the hearing : August 03, 2020
Date of pronouncing the order : August 03, 2020

O R D E R

Per Shri P.M. Jagtap, Vice-President:-

This appeal filed by the assessee is directed against the order passed by the ld. Principal Commissioner of Income Tax-5, Kolkata dated 25.03.2019 for A.Y. 2014-15.

2. At the time of hearing fixed in this appeal today, the assessee has moved an application seeking permission of the Bench to withdraw this appeal filed by the assessee. Since the ld. D.R. has no objection in this regard, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on August 03, 2020.

**Sd/-
(Madhumita Roy)
Judicial Member**

**Sd/-
(P.M. Jagtap)
Vice-President)**

Kolkata, the 3rd day of August, 2020

*Copies to : (1) Ambuja Realty Development Limited,
Block-4B, 6th Floor, Premises No. IIF/11, Action Area-II,
New Town, Kolkata-700160*

*(2) Principal Commissioner of Income Tax-5, Kolkata,
Aayakar Bhawan Poorva, Shantipally,
Kolkata-700107*

(3) Commissioner of Income Tax- , Kolkata

(4) The Departmental Representative

(5) Guard File

By order

*Assistant Registrar,
Income Tax Appellate Tribunal,
Kolkata Benches, Kolkata*

Laha/Sr. P.S.